

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 184/GT/2014

Subject : Approval of tariff of Rampur Hydro Electric Project (412 MW) for the period from the actual date of commercial operation of Unit- I till 31.3.2019.

Date of hearing : 28.10.2014

Coram : Shri Gireesh B. Pradhan, Chairperson
Shri M. Deena Dayalan, Member
Shri A.S. Bakshi, Member

Petitioner : SJVN Limited

Respondents : Uttarakhand Power Corporation & 10 Others

Parties present : Shri Rajeev Agarwal, SJVNL
Shri Ajay Singh, SJVNL
Shri Romesh Kapoor, SJVNL
Shri J.P Mahajan, SJVNL
Shri Ritesh Gupta, SJVNL
Shri Sumit Sharma, SJVNL
Shri Ashok Kumar, HPSEB

Record of Proceedings

This petition has been filed by the petitioner, SJVN Limited for approval of tariff of Rampur Hydro Electric Project (412 MW) (the generating station) for the period from the actual date of commercial operation of Unit- I (13.5.2014) till 31.3.2019, based on the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2014 (2014 Tariff Regulations).

2. During the hearing, the representative for the petitioner submitted as under:

- (a) In terms of the liberty granted by the Commission in order dated 6.5.2014 in Petition No. 244/GT/2013, this petition has been filed after the declaration of commercial operation of Units I to V of the generating station for determination of tariff in terms of the 2014 Tariff Regulations.
- (b) Out of the 6 Units of the generating station, only the last unit is yet to be commissioned and the same is expected by November, 2014.
- (c) Additional information as sought by the Commission has been filed and copies have been served to the respondents.

- (d) On a specific query by the Commission with regard to the submission of approved Revised Cost Estimate (RCE), Central Government, the representative of the petitioner clarified that RCE has been approved by the Central Electricity Authority (CEA) and is under scrutiny of the Standing Committee of the Ministry of Power, Government of India (MoP, Gol). However, the MoP, Gol has directed the petitioner to revise the RCE, based on the completion cost of the project.
- (e) The vetting of the capital cost of the project by Designated Independent Agency (DIA) has been assigned to M/s Aquagreen Engineering Management Pvt. Ltd and the report is still under process and will be submitted considering the completion cost after declaration of COD of Unit-VI.
- (f) Design Energy of 1878.08 MUs has been approved by the CEA and the details have been submitted.
- (g) Detailed justification along with escalation of cost of the project has been furnished.
- (h) The petitioner prayed that the Commission may consider the grant of interim/ adhoc tariff, pending submission of the RCE and the DIA report on time overrun.
3. On a further query as regards to whether the balance sheet of 2013-14 has been submitted, the representative for the petitioner clarified that the same has been finalized for pending consideration of the completion cost of the Unit-VI.
4. The representative for the respondent HPSEB submitted that the copy of the petition was received by them on 21.10.2014 and accordingly prayed for grant of time to file reply.
5. The Commission after hearing the parties accepted the prayer of the respondent HPSEB and granted time till 17.11.2014 to file reply in the matter. The Commission accepted the prayer of the petitioner to grant an interim tariff to enable the petitioner to bill the beneficiaries for the power supplied. The Commission further directed the petitioner to take steps to submit the approved RCE and the report for vetting of the capital cost by the DIA.
6. Subject to the above, order in the petition was reserved

By order of the Commission

-S/d-
(T. Rout)
Chief (Law)